


Bill No. 1 -- F. of 1994

THE APPROPRIATION BILL (No. 1) 1994

*As passed by the Legislative Assembly of National Capital Territory of  
Delhi on 9th March, 1994*

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 9th March, 1994.

Delhi  
Dated the 9th March, 1994

  
(CHARTI LAL GOEL)  
Speaker  
Legislative Assembly of the  
National Capital Territory of  
Delhi

Bill No.1 - F. of 1994

THE APPROPRIATION BILL (NO.1) 1994

(As passed by Legislative Assembly of National Capital Territory of Delhi)

A

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Government of National Capital Territory of Delhi for the services in respect of the period from 01.12.1993 to 31.03.1994.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 45th year of the Republic of India as follows :-

- |                                 |   |
|---------------------------------|---|
| SHORT TITLE                     | 1. This Act may be called the Appropriation (No.1) Act 1994.  |
| ISSUE OF<br>Rs.1188,48,00,000/- | 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of one thousand one hundred eighty eight crores and forty eight lacs of rupees, towards defraying the several charges which will come in the course of payment during the period from 01.12.1993 to 31.03.1994 in respect of the services specified in column (2) of the Schedule. |
| APPROPRIATION                   | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.   |

## THE SCHEDULE


(See Section 2 and 3)

(Rs. in Thousands)

DEMAND No.	SERVICES AND PURPOSES	SUMS NOT EXCEEDING		
		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
(1)	(2)	(3)	(4)	(5)
1	Legislative Assembly Revenue	3997	103	4100
2	General Administration Revenue	42597	4333	46930
3	Administration of Justice Revenue	94554	24175	118729
4	Finance Revenue	61531	..	61531
5	Police Revenue	965188	2331	967519
	Capital	15861	..	15861
6	Education Revenue	1218622	854	1219476
7	Medical and Public Health Revenue	574992	74	575066
8	Social Welfare Revenue	200498	..	200498
	Capital	93483	..	93483
9	Industries Revenue	59766	2100	61866
	Capital	10600	..	10600
10	Development Revenue	285434	100	285534
	Capital	112202	9168	121370
11	Local Self Govt. and Public Works Department Revenue	1948393	40200	1988593
	Capital	4918208	479836	5398044
--	Public Debt Capital	..	700000	700000
12	Loans to Govt. Servants Capital	15600	..	15600
TOTAL :-		10621526	1263274	11884800


I hereby certify that this Bill is a Money Bill for the purpose of section 24 of the Government of National Capital Territory of Delhi Act, 1991.

Delhi  
Dated the 9th March, 1994

  
(CHARTI LAL GOEL)  
Speaker  
Legislative Assembly  
of the National Capital  
Territory of Delhi

I assent to this Bill.

Delhi  
Dated the 11.03. 1994

  
(P. K. DAVE)  
Lt. Governor of  
National Capital Territory  
of Delhi